

period will depend on the budget provision voted by the Parliament, and the requirements received from various States, for each year.

(c) A sum of Rs. 47.23 lakhs comprising of Rs. 39.10 lakhs under Allocation share and Rs. 8.13 lakhs under Ordinary Reserve was requested by the State Government. Against this a sum of Rs. 43.70 lakhs comprising of Rs. 35.57 lakhs under Allocation share and Rs. 8.13 lakhs under Ordinary Reserve was sanctioned during 1975-76 keeping in view the available resources and the requirements of other States.

Funds for the development of National Highways in Andhra Pradesh

312. SHRIMATI LEELA DAMODARA MENON;

SHRI MULKA GOVINDA REDDY:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state the amount allocated from the years 1970 to 1976, year wise, to Andhra Pradesh for the development of national highways in that State?

THE DEPUTY MINISTER IN THE MINISTRY of SHIPPING AND TRANSPORT (SHRI DALBIR SINGH): The requisite information is as follows:—

Year	Allotment Rs. in lakhs
1970-71	203.19
1971-72	550.00
1972-73	654.52
1973-74	455.00
1974-75	425.00
1975-76	340.00
1976-77	394.00 (allocation)

Sinn-Indian relation

313. SHRIMATI SAVITA BEHEN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any further developments for strengthening relations with China have taken place since the posting of our ambassador in Peking, if so, what are the details thereof; and

(b) whether cultural and other delegations are likely to be exchanged between the two countries during the current year?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) and (b) The formalities connected with the exchange of Ambassadors with China have been completed with the appointment of Mr. Chen Chao-yuan as the Chinese Ambassador to India. It is expected that the Chinese Ambassador would take up his appointment soon. The Government is studying ways and means of continuing the process of normalisation of relations begun with the exchange of Ambassadors.

Withdrawal of total Provident Fund by workers after 20 years of service

314. PROF. RAMLAL PARIKH: Will the Minister of LABOUR be pleased to state:

(a) whether Government have received any demand from the trade unions to allow the withdrawal of the entire amount of provident fund accumulations of workers after completion of 20 years of service by them; and

(b) if so, what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): The Employees' Provident Fund is administered by the Central Board of